

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO.
CA. NO. 16/96/2016

PRESENT: SMT. INA MALHOTRA
Hon'ble Member (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.03.2017**

NAME OF THE COMPANY: M/s. Metro Buildtech Pvt.Ltd.

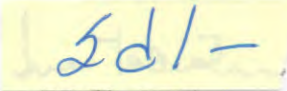
SECTION OF THE COMPANIES ACT: 621A

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
	Present:	Ms. Rekha Mittal, Practicing Company Secretary		
		Mr. Manish Raj, Company Prosecutor representing the office of the RoC.		

ORDER

Request for adjournment is being made by Mr. Manish Raj. At his request, adjourned to 12.04.2017.

The petitioners have alleged that they are not guilty of any violation. It would therefore be incumbent on the respondents to satisfy this Bench as to what the offence is. Only upon being satisfied can this Bench direct the petitioner to make good the default.


(Ina Malhotra)
Member Judicial